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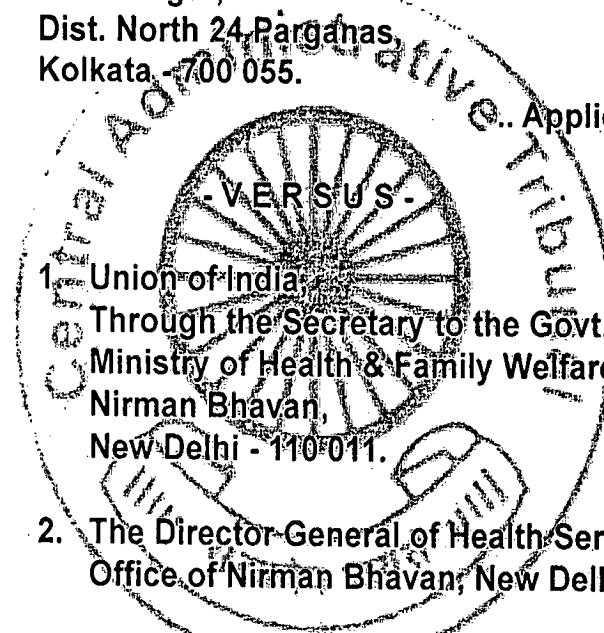
No. O.A. 350/01600/2017

Date of order: 29.11.2017

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Dr. Alok Vajpayee,
Son of Late Ganesh Prasad Vajpayee,
Aged about 60 years,
Director Professor,
Public Health,
All India Institute of Hygiene & Public Health,
Under the Directorate General of Health Services,
Office at 110, C.R. Avenue,
Calcutta - 700 073,
Residing at Flot No. 4A1, Gokul Dham,
956, Jessore Road,
P.O. Bangur,
Dist. North 24 Parganas,
Kolkata - 700 055.

.. Applicant



1. Union of India
Through the Secretary to the Govt. Of India,
Ministry of Health & Family Welfare,
Nirman Bhavan,
New Delhi - 110 011.
2. The Director-General of Health Services,
Office of Nirman Bhavan, New Delhi - 110 011.
3. The Secretary to the Govt. Of India,
Ministry of Health & Family Welfare,
Nirman Bhavan, New Delhi - 110 011.
4. Dr. U.K. Chattopadhyay,
Director,
All India Institute of Hygiene of Public Health,
Kolkata, 110, C.R. Avenue,
Kolkata - 700 073.

.. Respondents

For the Applicant : Mr. S.K. Dutta, Counsel
Ms. A. Roy, Counsel

For the Respondents : Mr. M.K. Ghara, Counsel

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ORDER (Oral)

Per Nandita Chatterjee, Administrative Member:

Heard Ld. Counsel for the applicant at length, who has challenged the appointment of respondent No. 4 as Director, All India Institute of Hygiene & Public Health. It is seen from the records and also from the oral submissions of Ld. Counsel for the applicant, that a representation dated 17.11.2017 (Annexure "A-16" to the application) has been made to the competent authority i.e. respondent No. 3 seeking the applicant's appointment as Director on the basis of his seniority.

2. Ld. Counsel for applicant prays that an order be issued to the Respondent No. 3 directing him to dispose of the pending representation dated 17.11.2017 (Annexure "A-16" to the O.A.) by way of a reasoned and speaking order.
3. Ld. Counsel for the respondents is present and heard.
4. We hereby dispose of the matter at the admission stage by directing the respondent No. 3 to pass a reasoned and speaking order on the representation annexed at Annexure "A-16" to the O.A. within 8 weeks from the date of receipt of this order and for immediate communication of the decision arrived at, to the applicant.
5. It is made clear that we have not entered into the merits of the matter and all issues are left open for consideration as per Rules by the concerned respondent.
6. The O.A. is disposed of accordingly. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member